

 यूनियन बैंक ऑफ इंडिया	Union Bank of India																																						
Asset Recovery Management Branch - 21, Veena Chambers, Mezzanine Floor, Datal Street, Fort, Mumbai - 400 001 Tel: 09466747894 Web address:- www.unionbankofindia.co.in, E-mail:- ubin@5535352@unionbankofindia.bank Ref. No. -AOKCK: DN: 06-23-24 Date: - 04.03.2024																																							
DEMAND NOTICE																																							
To, - M/s. Sigma Technifra Solutions (India) Private Limited. (Borrower & Mortgagor Firm), Regd. Office: No. 401 & 402, Block III, Lyods Chamber, 409, Mangalwar Peth, Pune, Maharashtra, Pin - 411011. - M/s. Sigma Technifra Solutions (India) Private Limited. (Borrower & Mortgagor Firm), Branch Office: E-207, Eastern Business District, LBS Marg, Bhandup (West), Mumbai, Maharashtra, Pin-400078 - Mr. Sanjay Sheshroo Gaikwad, (Directors, Guarantors & Mortgagor), A-225, Solance Park CHSL, B. T. Kawade Road, Near Over Bridge, Ghorpadi, Pune City, Pune, Maharashtra, Pin-411001. - Mrs. Sujata Sanjay Gaikwad, (Directors, Guarantors & Mortgagor), A-225, Solance Park CHSL, B. T. Kawade Road, Near Over Bridge, Ghorpadi, Pune City, Pune, Maharashtra, Pin-411001. - M/s. Sigma Technifra Solutions (India) Private Limited. (Borrower & Mortgagor Firm A. K. A.), Office No. 411, 4th Floor, The Landmark Building, 26/A, Sector 7, Kharghar, Navi Mumbai, Maharashtra, Pin - 410210. - Mr. Sanjay Sheshroo Gaikwad, (Director/ Guarantor & Mortgagor A. K. A.) Office No. 509, 5th Floor, The Landmark Building, 26/A, Sector 7, Kharghar, Navi Mumbai, Maharashtra, Pin-410210. Sir/Madam, Re: - Notice under Sec 13 (2) read with Sec 13 (3) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. You the Borrower/ Mortgagors M/s. Sigma Technifra Solutions (India) Private Limited, Mr. Sanjay Sheshroo Gaikwad & Mrs. Sujata Sanjay Gaikwad have availed the following credit facilities from our Union Bank of India, A R Str Branch (at present transferred to ARM Branch, Fort Mumbai) and failed to pay dues/installment/ interest / operate the accounts satisfactorily and hence, in terms of the RBI guidelines as to the Income Recognition and Prudential Accounting Norms, your accounts has/have been classified as Non-Performing Asset as on 03.04.2023. As on 29.02.2024 a sum of Rs. 12,73,14,027.30 (Rupees Twelve Core, Seventy Three Lakhs Fourteen Thousand Twenty Seven & Paise Thirty Only) is outstanding in your account. The particulars of amount due to the Bank from you in respect of the aforesaid account are as under: <table border="1"> <thead> <tr> <th>Type of Facility</th> <th>Outstanding R/L as on 04.03.2024</th> <th>Unrecovered Interest as on NPA date 03.04.2023</th> <th>Dummy interest from 01.04.2023 to 29.02.2024</th> <th>Cost/Charges incurred by Bank.</th> <th>Total dues as on 29.02.2024</th> </tr> <tr> <th></th> <th>Rs.</th> <th>Rs.</th> <th>Rs.</th> <th>Rs.</th> <th>Rs.</th> </tr> </thead> <tbody> <tr> <td>Cash Credit Limit Rs. 11.00 Crore</td> <td>11,16,12,347.30</td> <td>1,88,920.00</td> <td>1,53,23,840.00</td> <td>1,88,920.00</td> <td>12,73,14,027.30</td> </tr> <tr> <td colspan="5">Total dues as on 29.02.2024</td> <td>Rs. 12,73,14,027.30</td> </tr> </tbody> </table> To secure the repayment of the monies due or the monies that may become due to the bank, you M/s. Sigma Technifra Solutions (India) Private Limited, Mr. Sanjay Sheshroo Gaikwad & Mrs. Sujata Sanjay Gaikwad had executed documents equitable mortgage on 14.01.2020 and created security interest by way of Mortgage of immovable property described herein below: <table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Description of Secured Asset</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Unit No. E-207, 2nd Floor, Eastern Business District, Block No. Neptune Living Point, LBS Marg, Bhandup (West), Mumbai, Maharashtra Pin 400078 in the name of M/s. Sigma Technifra Solutions (India) Private Limited.</td> </tr> <tr> <td>2.</td> <td>Flat No. 25, 7th Floor, Building No. A-2, Solance Park, Near Anand Talukies, Village Ghorpadi, Taluka Haveli, District Pune Maharashtra in the name of Mr. Sanjay Sheshroo Gaikwad & Mrs. Sujata Sanjay Gaikwad.</td> </tr> <tr> <td>3.</td> <td>Flat No. 102, 1st Floor, Supra Elegance Apartment, Baner Road, Opp. Amar Business Zone, Pune, Maharashtra Pin - 411045 situated at Survey No. 113, Hissa No. 4 of Village Baner in the name Mr. Sanjay Sheshroo Gaikwad.</td> </tr> <tr> <td>4.</td> <td>Flat No. 402, 4th Floor, Supra Elegance Apartment, Baner Road, Opp. Amar Business Zone, Pune, Maharashtra Pin 411045 situated at Survey No. 113, Hissa No. 4 of Village Baner in the name of M/s. Sigma Technifra Solutions (India) Private Limited.</td> </tr> <tr> <td>5.</td> <td>Amalgamated Office No. 401 & 402, 4th Floor, Block III, Lyods Chamber, 409, Mangalwar Peth, Pune, Maharashtra Pin 411011, situated at Survey No. 299, CTS No. 408 & 409 of Mangalwar Peth Taluka Haveli, District Pune in the name of M/s. Sigma Technifra Solutions (India) Private Limited.</td> </tr> <tr> <td>6.</td> <td>Flat No. 1004, 10th Floor Building No. A/9, Kumar kruti, Adarsh Nagar, Village Vadgaon, Kumbar Kruti CHSL, Tal. Mayaj, District Pune, Maharashtra Pin 411014, In the name of Mr. Sanjay Sheshroo Gaikwad</td> </tr> </tbody> </table> Therefore You are hereby called upon in terms of section 13(2) of the Securitisation and Reconstruction of Financial Assets and enforcement of Security Interest Act, 2002, to pay a sum of Rs. 12,73,14,027.30 (Rupees Twelve Core, Seventy Three Lakhs Fourteen Thousand Twenty Seven & Paise Thirty Only) together with further interest and charges at the contractual rate as per the terms and conditions of loan documents executed by you and discharge your liabilities in full within 60 days from the date of receipt of this notice, failing which, we shall be constrained to enforce the aforesaid securities by exercising any or all of the rights given under the said Act. As per section 13 (13) of the Act, on receipt of this notice you are restrained/prevented from disposing of or dealing with the above securities without the consent of the bank. Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI in respect of time available, to redeem the secured assets. Yours faithfully Sd/- Kishor Chandra Kumar Authorized Officer, Union Bank Of India Place: Mumbai Date: 04.03.2024 Note: All Previous Sarfaesi action including demand notice 13(2) dated 05.04.2023 & Possession Notice 13(4) dated 25.08.2023 & 28.08.2023 stands withdrawn. TILAK VENTURES LIMITED CIN: L65910MH1980PLC023000 Registered Office: E/109, Crystal Plaza, New Link Road, Opp. Infinity Mall, Andheri (West), Mumbai City MH 400053 Email: tilakin@gmail.com Website: www.tilakfinance.com NOTICE OF THE 01/2023-24 EXTRA-ORDINARY GENERAL MEETING, E-VOTING INSTRUCTIONS AND BOOK CLOSURE NOTICE is hereby given that the Extra-Ordinary General Meeting of Tilak Ventures Limited will be held on Thursday, 11th April, 2024 at 01.00 PM through Video Conferencing/Other Audio-Visual Means ("VCOAVM") to transact the business mentioned in the Notice of EGM dated 11th April, 2024, in compliance with all the applicable provisions of the Companies Act, 2013 ("Act") and rules framed thereunder along with General Circular No. 14/2020, General Circular No. 17/2020 and General Circular No. 20/2020 dated April 8, 2020, April 13, 2020 and May 5, 2020, General Circular No. 10/2022 dated 28th December, 2022 respectively, issued by the Ministry of Corporate Affairs ("MCA Circulars") and SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015 ("the Regulations") read with SEBI Circular No. SEBI/HO/CFD/CMD/I/CP/R/2020/79 dated May 12, 2020, SEBI/HO/DDHS/DHDS-RACPD01/PICIR/2023/001 dated January 5, 2023. In compliance with the aforementioned circulars, the Notice of the EGM will be sent only through electronic mode i.e. by e-mail to those Members, whose names appear in the Register of Members / Beneficial Owners maintained by the Depositories as on Friday, 15th March, 2024 and whose email addresses are registered with the Company or the Registrar and Share Transfer Agents or their respective Depositories. Members can join and participate in the EGM through VCOAVM facility only. The instructions for joining the EGM and the manner of participation in the Remote e-voting or casting vote through E-voting during EGM is provided in the Notice of the EGM. Members participating through VCOAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Act. The Notice of the EGM will also be available on the Company's website i.e. www.tilakfinance.wordpress.com on the websites of NSDL at www.evoting.nsdl.com and the website of the stock exchanges i.e. BSE Limited at www.bseindia.com Instructions for Remote E-voting and E-voting during EGM In compliance with the provisions of Section 106 of the Act, read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended by the Companies (Management and Administration) Amendment Rules, 2015 and Regulation 44 of the Listing Regulations read with SEBI circular no. SEBI/HO/CFD/CMD/ICP/R/2020/242 dated 09th December, 2020 relating to "e-voting Facility Provided by Listed Entities". The Company is pleased to provide its Members facility of remote e-voting and e-voting during the EGM. As per SEBI circular no. SEBI/HO/CFD/CMD/ICP/R/2020/242 dated 09th December, 2020 e-voting process will also be enabled for all individual demat account holders, by way of a single login credentials through their demat accounts/websites of Depository Participant(s). The Company has engaged the services of NSDL for providing e-voting service. Members are hereby informed that the Ordinary and Special Business, as set out in the Notice of EGM will be transacted only through voting by electronic means. The process for remote e-voting and e-voting at the EGM is provided in the Notice of EGM. The remote e-voting period commences on 08th April, 2024, at 09:00 A.M. and ends on 10th April, 2024 at 05:00 P.M. During this period, Members may cast their vote electronically. The e-voting module shall be disabled by NSDL thereafter Members attending the EGM through VC / OAVM and who have not cast their vote on the resolutions forming part of the Notice through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting facility provided during the EGM. Members who have cast their vote through remote e-voting prior to the EGM can attend the EGM but will not be entitled to cast their vote again. The Cut-off date for determining the eligibility of Members for voting through remote e-voting and e-voting at the EGM is Thursday, 04th April, 2024. a) Any person, who acquires shares of the Company and becomes a Member of the Company after the dispatch of the Notice of the EGM and holding shares as on the cut-off date i.e. Thursday, 04th April, 2024, may obtain the login ID and password by sending a request at evoting@nsdl.co.in or support@purvashare.com b) The procedure for remote e-voting and e-voting at the EGM is provided in the notes to the Notice of the EGM. Members, who need assistance for participating in e-EGM through VC, can contact Ms. Soni Singh, Assistant Manager, NSDL at evoting@nsdl.co.in or through telephone on the number: 022-24		Type of Facility	Outstanding R/L as on 04.03.2024	Unrecovered Interest as on NPA date 03.04.2023	Dummy interest from 01.04.2023 to 29.02.2024	Cost/Charges incurred by Bank.	Total dues as on 29.02.2024		Rs.	Rs.	Rs.	Rs.	Rs.	Cash Credit Limit Rs. 11.00 Crore	11,16,12,347.30	1,88,920.00	1,53,23,840.00	1,88,920.00	12,73,14,027.30	Total dues as on 29.02.2024					Rs. 12,73,14,027.30	Sr. No.	Description of Secured Asset	1.	Unit No. E-207, 2nd Floor, Eastern Business District, Block No. Neptune Living Point, LBS Marg, Bhandup (West), Mumbai, Maharashtra Pin 400078 in the name of M/s. Sigma Technifra Solutions (India) Private Limited.	2.	Flat No. 25, 7th Floor, Building No. A-2, Solance Park, Near Anand Talukies, Village Ghorpadi, Taluka Haveli, District Pune Maharashtra in the name of Mr. Sanjay Sheshroo Gaikwad & Mrs. Sujata Sanjay Gaikwad.	3.	Flat No. 102, 1st Floor, Supra Elegance Apartment, Baner Road, Opp. Amar Business Zone, Pune, Maharashtra Pin - 411045 situated at Survey No. 113, Hissa No. 4 of Village Baner in the name Mr. Sanjay Sheshroo Gaikwad.	4.	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FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF THREENTOFFIVE VENTURES PRIVATE LIMITED

1. Name of corporate person	THREENTOFFIVE VENTURES PRIVATE LIMITED
2. Date of incorporation of corporate person	20/01/2023
3. Authority under which corporate person is incorporated	Registrar of Companies, Pune
4. Corporate Identity Number of corporate person	U72900PN2023PTC218169
5. Address of the Registered Office of corporate person	T2, 2301, Blue Ridge Hinjawadi, Pune, Maharashtra - 411057
6. Liquidation Commencement Date of corporate person	18/03/2024
7. Name, address, email address, telephone number and the registration number of the liquidator	Decode Resolvency International Private Limited Address: 1101, Dalmaal Tower, Free Press Journal Marg, Nariman Point, Mumbai - 400021 Email: liquidation.ipv@decoderesolvency.com Telephone: +91 22 43456200 Registration No.: IBBI/PE-0091/PPA-3/2022-23/50006
8. Last date for submission of claims	Wednesday, 17 April 2024

Notice is hereby given that **Threentoffive Ventures Private Limited** has commenced Voluntary Liquidation on Monday, March 18, 2024.

The stakeholders of Threentoffive Ventures Private Limited are hereby called upon to submit a proof of their claims, on or before **Wednesday, 17 April 2024** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in paper, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

For and on behalf of, **Decode Resolvency International Private Limited**
Voluntary Liquidator in the matter of Threentoffive Ventures Private Limited
Registered Office: 1101, Dalmaal Towers, Nariman Point, Mumbai - 400021
IBBI Registration No.: IBBI/PE-0091/PPA-3/2022-23/50006
AFA Validity: November 28, 2024
Sd/-
Satish Arora
Authorised Signatory
IBBI Registration No. IBBI/PA-0011/P-P01567/2018-2019/12436
AFA Validity: October 22, 2024

Date: March 19, 2024
Place: Mumbai Wholetime Director, Decode Resolvency International Private Limited

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR KDJ HOLIDAYSCAPES AND RESORTS LIMITED OPERATING IN HOTELS & LEISURE AT MUMBAI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

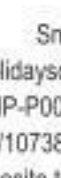
SL	RELEVANT PARTICULARS
1. Name of the corporate debtor along with PAN & CIN LLP No.	KDJ HOLIDAYSCAPES AND RESORTS LIMITED CIN:L74900MH1993PLC071710
2. Address of the registered office	228/5-B, AKSHAY MITTAL, MITTAL INDUSTRIAL ESTATE ANDHERI KURLA ROAD, MAROL ANDHERI (EAST), Mumbai City, MUMBAI, Maharashtra, India, 400059
3. URL of website	Not Applicable
4. Details of place where majority of fixed assets are located	Not Applicable
5. Installed capacity of main products/services	Not Applicable
6. Quantity and value of main products/ services sold in last financial year	Not Applicable
7. Number of employees/workmen	No employees
8. Further details including last available financial statements (with schedules) of two years. Lists of creditors are available at URL.	For details email us at corp.kdjholidays@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL.	Page 18 of https://www.mca.gov.in/Ministry/pdf/The%26nsolvencyandBankruptcyofIndia.pdf
10. Last date for receipt of expression of interest	04/04/24
11. Date of issue of provisional list of prospective resolution applicants	14/04/24
12. Last date for submission of objections to provisional list	19/04/24
13. Date of issue of final list of prospective resolution applicants	29/04/24
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	04/05/24
15. Last date for submission of resolution plans	03/06/24
16. Process email id to submit Expression of Interest	corp.kdjholidays@gmail.com

Sd/-
Snehal Arvind Kamdar
For KDJ Holidayscapes & Resorts Ltd
IBBI/PA-0011/P-P00415/2017-18/10738
AA110738/02/300625/106856

19/03/2024 301-302, Poonam Pearls, Opposite to New India Colony,
MUMBAI Next to Himachal Society, Andheri West. Mumbai - 400 058.

केनरा बैंक Canara Bank

१००० करोड़ में बड़ा A part of the Canara Group



सिस्टिकेड सिंडिकेट Syndicate

Stressed Asset Management Branch, Circle Office Building, 8th Floor, 'B' Wing, C-14, G-Block, Bandra-Kurla Complex, Bandra East, Mumbai - 400 051.
Tele:- 022-26728798/8771/8744/8482/8789/8793; Email:- cb15550@canarabank.com

SALE NOTICE

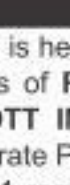
E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(B) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Canara Bank, will be sold on "As is where is", "As is what is", basis on **05.04.2024** for recovery of **Rs. 1,15,84,771,148.77 (Rupees One Hundred Fifteen Crore Eighty Four Lakh Seventy Seven Thousand One Hundred Forty Eight and Paise Seventy Seven Only)** as on **12.02.2024** plus interest and charges from **13.02.2024** till the date of realization) due to Consortium (Canara Bank, Bank of Maharashtra and South Indian Bank) led by Stressed Asset Management Branch Mumbai of Canara Bank from **M/s. Elegant Forge & Equipment Pvt. Ltd.** situated at Flat No. 701, 7th Floor, A wing, Meenaxi Apartment, Gundlachi, Gundlachi Krishna Vatikra Nagar, Opp. Gen. A.K Vaidya Marg, House No. 2, 1(P), Vill. Dindoshi, Taluka Borivali Goregaon East, Mumbai - 400063.

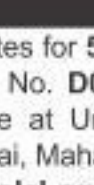
Sr. No	Description of the Property	Reserve Price	Earnest Money Deposit
1.	Flat No. 804, 8th Floor, B Wing, Zeerawali Residency, CTS No. 5229 A, Survey No. 256-B, Vill. Deerasar Lane, Opp. Jain Deerasar Pant Nagar, Ghatkopar East, Mumbai-400077, measuring 1372 sq. ft. in the Name of Jaysheer M. Limbani and Manilal H. Limbani. And Flat No. 904, 9th Floor, B Wing, Zeerawali Residency, CTS No. 5229 A, Survey No. 256-B, Vill. Deerasar Lane, Opp. Jain Deerasar Pant Nagar, Ghatkopar East, Mumbai - 400077, measuring 1372 sq. ft. in the Name of Jaysheer M. Limbani and Manilal H. Limbani. (Symbolic Possession, Flats will be sold as a single unit)	Rs. 9,82,00,000.00	Rs. 98,20,000.00
2.	Flat No. 701, 7th Floor, A Wing, Meenaxi Apartment, Gundlachi Krishna Vatikra Nagar, Opp. Gen. A.K Vaidya Marg, CTS No. 156A-8 to 16, 136D, 157-1, 2, 3 & 7 S. No. 34 & 35 House No. 2, 1(P), Vill. Dindoshi, Taluka Borivali Goregaon East, Mumbai - 400063, measuring 778 sq. ft. in the Name of Mrs. Meena R. Mongra and Mr. Ravindra K. Mongra. (Symbolic Possession)	Rs. 1,84,00,000.00	Rs. 18,40,000.00
3.	Industrial Land & Factory Building situated at Gat No. 124, Vill. Kalamkhand, Tal-Wada, Near RMD Kwikform Co. Kinipada Wadamanor Road Dist. Palghar - 421303, measuring 17880 sq. mt. in the Name of M/s. Elegant Creations Pvt. Ltd. (Symbolic Possession)	Rs. 6,18,00,000.00	Rs. 61,80,000.00
4.	Industrial Land & Factory Building situated at Gat No. 42 Vill. Kanchad, Tal - Wada Near Bil Energy Systems Ltd., Off- Wada - Manor Road Gorekha Phata, Dist. Palghar - 421303 measuring 10190 sq. mt. in the Name of M/s. Elegant Creations Pvt. Ltd. and Plant & Machineries thereon. (Physical Possession)	Rs. 15,05,00,000.00	Rs. 1,50,50,000.00
5.	Industrial Land & Factory Building situated at Gat No. 474/1, 474/2, 474/3, 475/1 & 474/475/21, Vill. Biloshi, Tal. Wada Near Blue Star Ltd. Kudus Ltd., Off. Wada - Manor Road Gorekha Phata, Dist. Palghar - 421303 measuring 45660 sq. mt. in the Name of M/s. Elegant Forge and Equipment Pvt. Ltd. And Plant & Machineries thereon. (Symbolic Possession)	Rs. 1,41,51,00,000.00	Rs. 14,15,10,000.00

The Earnest Money Deposit shall be deposited on or before **04.04.2024 upto 5.00 pm**. Details of EMD and other documents to be submitted to service provider on or before **04.04.2024 upto 5.00 pm**. Date up to which documents can be deposited with bank is **04.04.2024 upto 5.00 pm**.
Date of inspection of properties is **02.04.2024** with prior appointment with Authorized Officer.
For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in Canara Bank's website (

NOTICE (TATA MOTORS LTD) Registered Office:- Bombay House, 24 Homi Mody Street, Mumbai, Maharashtra, 400001 NOTICE is hereby given that the certificate for the undermentioned securities of the Company has/have been lost/misplaced and the holder of the said securities applicant has/have applied to the Company to issue duplicate certificate. Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate without further intimation.																				
<table><tr><th>Name of Holder</th><th>Kind of Securities and face value</th><th>No. of Securities</th><th colspan="2">Distinctive Number</th></tr><tr><td>JATAN BHANDARI SIDHRAJ BHANDARI</td><td>EQUITY & FACE VALUE 2/-</td><td>2110</td><td colspan="2">10179216-10181325</td></tr></table> Place: JAIPUR Date: 19-03-2024 JATAN BHANDARI (Name of holder / Applicant)					Name of Holder	Kind of Securities and face value	No. of Securities	Distinctive Number		JATAN BHANDARI SIDHRAJ BHANDARI	EQUITY & FACE VALUE 2/-	2110	10179216-10181325							
Name of Holder	Kind of Securities and face value	No. of Securities	Distinctive Number																	
JATAN BHANDARI SIDHRAJ BHANDARI	EQUITY & FACE VALUE 2/-	2110	10179216-10181325																	
FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)																				
FOR THE ATTENTION OF THE STAKEHOLDERS OF MACQUARIE FINANCE (INDIA) PRIVATE LIMITED <table><tr><td>1. Name of Corporate Person</td><td>Macquarie Finance (India) Private Limited</td></tr><tr><td>2. Date of Incorporation of Corporate Person</td><td>March 12, 2009</td></tr><tr><td>3. Authority under which Corporate Person is incorporated /registered</td><td>Registrar of Companies, Mumbai under Companies Act, 1956</td></tr><tr><td>4. Corporate identity number / limited liability identity number of Corporate Person</td><td>U65999MH2009PTC190863</td></tr><tr><td>5. Address of the registered Office and Principal office (if any) of Corporate Person</td><td>Regd. Office: Level 9, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (East), Mumbai- 400051, Maharashtra</td></tr><tr><td>6. Liquidation commencement date of Corporate Person</td><td>March 18, 2024</td></tr><tr><td>7. Name, address, email address, telephone number and the registration number of the Liquidator</td><td>Name: Kumudini Bhalarao Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D Road, Mulund (W), Mumbai- 400 080 Email: kumudini@paranjape@gmail.in Telephone No: +91 9819087717 Regn. No: IBB/IIPA-002/IP-N00099/2017-18/10242 AFA Valid up to: January 29, 2025</td></tr><tr><td>8. Last date for submission of claims</td><td>April 17, 2024</td></tr></table> Notice is hereby given that Macquarie Finance (India) Private Limited has commenced voluntary liquidation on March 18, 2024 The stakeholders of Macquarie Finance (India) Private Limited are hereby called upon to submit a proof of their claims, on or before April 17, 2024, to the liquidator at the address mentioned against item no. 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. Sd/- Kumudini Bhalarao Liquidator for MACQUARIE FINANCE (INDIA) PRIVATE LIMITED Date: 20.03.2024 Place: Mumbai Regn. No: IBB/IIPA-002/IP-N00099/2017-18/10242 AFA Valid up to: 29/01/2025					1. Name of Corporate Person	Macquarie Finance (India) Private Limited	2. Date of Incorporation of Corporate Person	March 12, 2009	3. Authority under which Corporate Person is incorporated /registered	Registrar of Companies, Mumbai under Companies Act, 1956	4. Corporate identity number / limited liability identity number of Corporate Person	U65999MH2009PTC190863	5. Address of the registered Office and Principal office (if any) of Corporate Person	Regd. Office: Level 9, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (East), Mumbai- 400051, Maharashtra	6. Liquidation commencement date of Corporate Person	March 18, 2024	7. Name, address, email address, telephone number and the registration number of the Liquidator	Name: Kumudini Bhalarao Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D Road, Mulund (W), Mumbai- 400 080 Email: kumudini@paranjape@gmail.in Telephone No: +91 9819087717 Regn. No: IBB/IIPA-002/IP-N00099/2017-18/10242 AFA Valid up to: January 29, 2025	8. Last date for submission of claims	April 17, 2024
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2. Date of Incorporation of Corporate Person	March 12, 2009																			
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8. Last date for submission of claims	April 17, 2024																			
FORM NO. URC-2 Advertisement giving notice about registration under Part I of Chapter XXI of the Act (Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014) 1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8 Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050 That, Gulabdas & Co., a Partnership Firm a business entity may be registered under Part I of Chapter XXI of the Companies Act 2013, as a Private Company Limited by Shares. 2. The Principal objects of the proposed Private Limited Company are as follows:- Exporters, Importers and Dealers of textile piece Goods and/or Commission agents. 3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at 3-C, Benefice Business House, Mathurdas Mill Compound, N.M. Joshi Marg, Lower Panel (w), Mumbai - 400013. 4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pincode-122050, within twenty one days from the date of publication of this notice, with a copy to the Partnership Firm at its Registered Office. Dated this 20th March, 2024. Name(s) of Applicant 1. Sanjay Vinodchandra Bhagat 2. Prithvi Sanjay Bhagat 3. Shruti Sanjay Bhagat 4. Mr. Pankaj Mansukhlal Shah- Trustee of Sanjay Bhagat Family Trust 5. Mrs. Sanchi P. Bhagat-Trustee of Prithvi Bhagat Family Trust																				
FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)																				
FOR THE ATTENTION OF THE STAKEHOLDERS OF MQG COMMODITIES (INDIA) PRIVATE LIMITED <table><tr><td>1. Name of Corporate Person</td><td>MQG Commodities (India) Private Limited</td></tr><tr><td>2. Date of incorporation of Corporate Person</td><td>January 31, 2012</td></tr><tr><td>3. Authority under which Corporate Person is incorporated /registered</td><td>Registrar of Companies, Mumbai under Companies Act, 1956</td></tr><tr><td>4. Corporate identity number / limited liability identity number of Corporate Person</td><td>U51909MH2012FTC226545</td></tr><tr><td>5. Address of the registered Office and Principal office (if any) of Corporate Person</td><td>Regd. Office: 92, Level 9, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (East), Mumbai- 400051, Maharashtra</td></tr><tr><td>6. Liquidation commencement date of Corporate Person</td><td>March 18, 2024</td></tr><tr><td>7. Name, address, email address, telephone number and the registration number of the Liquidator</td><td>Name: Kumudini Bhalarao Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D Road, Mulund (W), Mumbai- 400 080 Email: kumudini@paranjape@gmail.in Telephone No: +91 9819087717 Regn. No: IBB/IIPA-002/IP-N00099/2017-18/10242 AFA Valid up to: January 29, 2025</td></tr><tr><td>8. Last date for submission of claims</td><td>April 17, 2024</td></tr></table> Notice is hereby given that MQG Commodities (India) Private Limited has commenced voluntary liquidation on March 18, 2024 The stakeholders of MQG Commodities (India) Private Limited are hereby called upon to submit a proof of their claims, on or before April 17, 2024, to the liquidator at the address mentioned against item no. 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. Sd/- Kumudini Bhalarao Liquidator for MQG COMMODITIES (INDIA) PRIVATE LIMITED Date: 20.03.2024 Place: Mumbai Regn. No: IBB/IIPA-002/IP-N00099/2017-18/10242 AFA Valid up to: 29/01/2025					1. Name of Corporate Person	MQG Commodities (India) Private Limited	2. Date of incorporation of Corporate Person	January 31, 2012	3. Authority under which Corporate Person is incorporated /registered	Registrar of Companies, Mumbai under Companies Act, 1956	4. Corporate identity number / limited liability identity number of Corporate Person	U51909MH2012FTC226545	5. Address of the registered Office and Principal office (if any) of Corporate Person	Regd. Office: 92, Level 9, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (East), Mumbai- 400051, Maharashtra	6. Liquidation commencement date of Corporate Person	March 18, 2024	7. Name, address, email address, telephone number and the registration number of the Liquidator	Name: Kumudini Bhalarao Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D Road, Mulund (W), Mumbai- 400 080 Email: kumudini@paranjape@gmail.in Telephone No: +91 9819087717 Regn. No: IBB/IIPA-002/IP-N00099/2017-18/10242 AFA Valid up to: January 29, 2025	8. Last date for submission of claims	April 17, 2024
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NOTICE OF LOSS OF SHARES OF HINDUSTAN UNILEVER LIMITED (Formerly Hindustan Lever Limited) Regd. Off. Hindustan Unilever Limited, Unilever House, B D Savant Marg, Chakala, Andheri (East) Mumbai-400099 Notice is hereby given that the following share certificates have been reported as lost/misplaced and the Company intends to issue duplicate certificates in lieu thereof, in due course. Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof. <table><tr><th>Name of the holder</th><th>Folio No.</th><th>No. of shares (Rs. 1/- f.v)</th><th>Certificate No.(s)</th><th>Distinctive No.(s)</th></tr><tr><td>TAPAN KUMAR SARKAR (Demised)</td><td>HLL2743033</td><td>2000</td><td>5159760</td><td>883332961 TO 883334960</td></tr></table> Place : Mumbai Date : 19.03.2024					Name of the holder	Folio No.	No. of shares (Rs. 1/- f.v)	Certificate No.(s)	Distinctive No.(s)	TAPAN KUMAR SARKAR (Demised)	HLL2743033	2000	5159760	883332961 TO 883334960						
Name of the holder	Folio No.	No. of shares (Rs. 1/- f.v)	Certificate No.(s)	Distinctive No.(s)																
TAPAN KUMAR SARKAR (Demised)	HLL2743033	2000	5159760	883332961 TO 883334960																



भारतीय कंटेनर निगम लिमिटेड
CONTAINER CORPORATION OF INDIA LTD.
 (भारत सरकार के अधीन) (AN INDIAN UNDERTAKING OF GOVT OF INDIA)
 CONCOR House, C-3, Nehru Road, Opp. Andra Hospital, New Delhi-110029, INDIA



EXPRESSION OF INTEREST (EOI)

Expression of Interest (EOI) for exploring possibility of State-of-the-Art Warehouses at various CONCOR terminals

Expression of Interest (EOI) No.	PCCORP-DL-MISI(MISC)/5/2024-CO
Date of Publishing	20-03-2024, 15:00 Hrs
Last Date & Time of Submission through Mail	Up to 10-04-2024

For eligibility criteria and other details please log on to www.concorindia.co.in or eprocure.gov.in. Bidders are required to visit the websites regularly. For complete details log on to www.concorindia.co.in.

Executive Director (SP, DL & Customs)

PUBLIC NOTICE

Notice is hereby given that the following Share Certificates for **50 Equity Shares of Rs.10/- (Rupees Ten only)** each with Folio No. **D01844 of ABBOTT INDIA LIMITED**, having its registered office at Unit No.3, Corporate Park, Sion - Trombay Road, Chembur, Mumbai, Maharashtra, 400071 registered in the name of **Urmil Jawsantlal Dalal and Vilesh Bhagwanlal Dalal** have been lost. **Vilesh Bhagwanlal Dalal** has applied to the company for issue duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

Folio No.	Certificate No.	Distinctive No. (From)	Distinctive No. (To)	No. of Share
D01844	8266	825600	825649	50

Place: Mumbai **Sd/-**
Date: 20th March 2024 **VILESH BHAGWANLAL DALAL**



UGRO
 4th Floor, Tower 3, Equinox Business Park, LBS Road, Kuria, Mumbai 400070

U GRO CAPITAL LIMITED

DEMAND NOTICE

Under The Provisions of The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("The Act") and The Security Interest (Enforcement) Rules, 2002 ("The Rules")

The undersigned being the authorised officer of **UGRO Capital Limited** under the Act and in exercise of the powers conferred under Section 13(2) of the Act, read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that the borrower(s) are avoiding the service of the demand notice(s), therefore the service of the demand notice is being effected by affixation and publication as per the Rules. The contents of the demand notice(s) are extracted herein below:

Name of the Borrower(s) & LAN	Demand Notice Date & Amount
1. Shree Krishna Medical Store 2. Ashish Ramesh Halpatrao 3. Ashwini Dilip Chikhale 4. Ramesh Mahadeo Halpatrao 5. Shree Krishna Chemist and Druggist LAN: HCFHMH0SECC00001024900 & UGPUNSS00000018250	Demand Notice Date: 07-03-2024 Amount: Rs. 61,01,986/- as on 06-03-2024

Description of Secured Asset(s)

PROPERTY 1: Ghar no. 4 (old house No. 192), admeasuring an area of 3450 Sq. Ft, situated at Baba Saheb Ambedkar Vastighruh, Village Sasane, Taluka Murbad District Thane-421401 (Said Property). Boundaries :- On or towards the North: House of Balkrishna Hindurao and His land about 3 Gunthas On or towards the South: House of Amjed Mainuddin Shekh On or towards the East: House of Bhaui Thakare On or towards the West: Open Land.

PROPERTY 2: Ghar no. 5 (old house No. 192), admeasuring an area of 1263 Sq. Ft, situated at Baba Saheb Ambedkar Vastighruh, Village Sasane, Taluka Murbad District Thane-421401 (Said Property). Boundaries :- On or towards the North: House of Balkrishna Hindurao and His land about 3 Gunthas On or towards the South: House of Amjed Mainuddin Shekh On or towards the East: House of Bhaui Thakare On or towards the West: Open Land.

The borrower(s) are hereby advised to comply with the demand notice(s) and pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, late payment penalty, bounce charges, cost and expenses etc. till the date of realization of the payment. The borrower(s) may note that U GRO Capital Limited is a Secured Creditor and the loan facility availed by the borrower(s) is a secured debt against the immovable property(ies) being the secured asset(s) mortgaged by the borrower(s) with U GRO Capital Limited. In the event, the borrower(s) are failed to discharge their liabilities in full within the stipulated time, U GRO Capital Limited shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the Secured Asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder in order to realize the dues in the loan account of the borrower(s). U GRO Capital Limited is also empowered to **ATTACH AND/OR SEAL** the Secured Asset(s) before enforcing the right to sale or transfer. Subsequent to the sale of the Secured Asset(s), U GRO Capital Limited also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the Secured Asset(s) is insufficient to cover the dues payable by the borrower(s) to U GRO Capital Limited. This remedy is in addition and independent of all other remedies available to U GRO Capital Limited under any other law. The attention of the borrower(s) is invited to Section 13(8) of the Act in respect of time available, to redeem the Secured Asset(s) and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing or dealing with the Secured Asset(s) or transferring the same by way of sale, lease or otherwise (other than in ordinary course of business) any of the Secured Asset(s) without prior written consent from U GRO Capital Limited and non-compliance of the above is an offence punishable under Section 29 of the Act. The copy of the demand notice(s) is available with the undersigned and the borrower(s) may, if they so desire, collect the same from the undersigned.

Place: Thane, Maharashtra **Sd/- Ramul Gajtha, Authorised Officer**
Date: 20.03.2024 For U GRO Capital Limited (authorised.officer@ugrocapital.com)

Form No. INC-26
 [Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]

BEFORE THE CENTRAL GOVERNMENT, REGIONAL DIRECTOR, WESTERN REGION, MUMBAI

IN THE MATTER OF SUB-SECTION (4) OF SECTION 13 OF THE COMPANIES ACT, 2013 AND CLAUSE (A) OF SUB-RULE (5) OF RULE 30 OF THE COMPANIES (INCORPORATION) RULES, 2014

AND

IN THE MATTER OF NEW BALANCE INDIA PRIVATE LIMITED HAVING ITS REGISTERED OFFICE AT 27/2, GUJRATH COLONY, KOTHARI CHAWL, KOTHRUD, PUNE-411038, MAHARASHTRA, INDIA,

.....PETITIONER

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Annual General Meeting held on 27 September 2023 to enable the Company to change its Registered Office from "State of Maharashtra" to "Delhi, Union Territory of India". Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post to his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Mumbai at the address Everest, 5th Floor, 100 Marine Drive, Mumbai-400002, Maharashtra, India within fourteen days of the date of publication of this notice with a copy of the applicant company at its registered office at the address mentioned above.

For and on behalf of New Balance India Private Limited
Sd/-
Radeshwer Davar **Director**
Date: 20.03.2024 **DIN: 10184276**
Place: Pune

CLASSIFIED CENTRES IN MUMBAI

NAC
Bandra (W),
Mobile : 9664132358

Recon
Bandra (W),
Mobile : 9867445557

Space Age Advertising,
Bandra (E)
Phone : 26552007
Mobile : 986966222/ 9869998877

Kirti Agencies,
Khar (W),
Phone : 26047542
Hindustan Advertising
Vile Parle (W),
Phone : 26146229

Promserve
Vile Parle (W),
Mobile : 9167778766

Venture
Andheri (E)
Phone : 61226000

Anuja Media
Andheri (W),
Mobile : 9152895703

Bombay Publicity
Andheri (W)
Mobile : 9870703542

Carl Advertising,
Andheri (W),
Phone : 6696 3441 / 42.

Gauri Press Communication,
Andheri (E),
Mobile: 9820069565/ 9820069568

Keyon Publicity
Andheri (E)
Phone : 28253077
Mobile : 9920992393

Lokhandwala Advertising,
Andheri (W),
Phone : 26364274 / 26316960.

Multimedia Informatics
Andheri (W),
8286013339

Prime Publicity Services,
Andheri (W),
Phone : 26839686 / 26830304.

Zoyz Creations
Andheri (W),
Phone: 02

